

CS No. 8894/16

Sangeeta Sharma Vs. Brij Kishore

Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sachin Sharma, Ld. Counsel for the Plaintiff.

None for the defendant.

Ld. Counsel for the plaintiff submits that cost of Rs. 5,000/- imposed upon the defendant no. 4 on 12.03.2020 has not been paid till date.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of PW1 and for payment of cost on 03.02.2021.

(Manish Sharma)

ADJ-01/West

THC/10.09.2020

RCA No. 61096/16

M/s Karnataka Soaps Vs. SKN Sons

Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for final arguments on 26.10.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

EX No. 884/17

AU Small Finance Bank Ltd. Vs. Amit Chopra & Anr.

Through Cisco Webex Video Conferencing

10.09.2020

File taken up on application filed by JD for stay of execution proceedings received on court email ID. Same has been put up before the undersigned through email.

Present : None.

Put up for date already fixed on 20.09.2020 for consideration.

Nazir is directed to intimate Ld. Counsel for JD telephonically for 20.09.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No.

M/s Greenply Industries Ltd. Vs. M/s Jainsons

Through Cisco Webex Video Conferencing

10.09.2020

Fresh suit for permanent and mandatory injunction alongwith an application U/s 135 of the Trademark Act read with Order XXXIX Rule 1 & 2 CPC and another application U/s 135 of Trademark Act read with Order XXVI Rule 9 & Section 151 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh. Pinaki Ranjan Chatterjee, Ld. Counsel for plaintiff 9999053229)

Put up on 15.09.2020 for consideration.

Ahmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.

(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 151/20

Rajesh Dhingra Vs. Rahul Dhingra

Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Ritesh Oberoi, Ld.Counsel for Plaintiff.

Ld Counsel for the Plaintiff submits that he has filed an application for amendment of Plaint under Order VI rule 17.

Put up for arguments on the application under Order VI rule 17 and for consideration on the aspect of valuation of Suit and payment of deficit court fee on 24.09.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

M No. 112/18

Magma Housing Finance Vs. Joginder Singh

Through Cisco Webex Video Conferencing

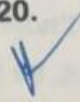
10.09.2020

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Put up for further proceedings on 18.12.2020.


(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 375/20

Inderjeet Kaur Madhok Vs. Gaurav Mahendru

Through Cisco Webex Video Conferencing

10.09.2020

Present : Sh. Harpreet Singh Popli, Ld. Counsel for the Plaintiff.

Counsel for the plaintiff filed an application U/s 149 CPC on court email ID. Same has been put up before the undersigned through email. The Counsel for the Plaintiff undertakes that he shall file the deficit court fee before the next date of hearing. Heard. Allowed.

Ld. Counsel for the Plaintiff is directed to file hard copy of aforesaid application within 15 days after re-opening of courts.

Plaint and documents perused.

Issue summons to the Defendant, subject to providing Email/ Whatsapp number by the plaintiff.

The requisite affidavit of service through whatsapp/ electronic mail shall be filed. Put up on 17.09.2020



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 13732/16

Vishnu Pouch Packaging Vs. Advertising Standard Council of India

Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Sh. Dushyant K. Mahant, counsel for plaintiff.

None for defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 08.02.2021.


(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 323/20

Himanshu Arora Vs. Gaurav Lamba

Through Cisco Webex Video Conferencing


10.09.2020

Present : Sh. Sanjeev Khurana, Ld. Counsel for the Plaintiff.

Sh. Kuljeet Singh Sachdeva, Ld. Counsel for the Defendant.

Counsel for the defendant submits that he wants to file an application U/s 12A of Commercial Court Act as the present Suit is commercial in nature and it shall be transferred to the Commercial Court and Plaintiff shall exhaust the remedy of pre-mediation.

Put up for consideration on 15.09.2020 at 2.30 PM.


(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 371/20

Kanchan Sachdeva Vs. Ravinder Kaur

Through Cisco Webex Video Conferencing

10.09.2020

Present : Sh. Gurmit Singh Hans, Ld. Counsel for the Plaintiff.

Counsel for the Plaintiff seeks time for obtaining instructions from the plaintiff whether the defendant has vacated the property or not, so that he can withdraw the present Suit. Same is granted.

Put up for further proceedings on 17.09.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 12784/16

Rishi Anand Vs. Ranjeet Singh


Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 08.02.2021 for remaining cross examination of PW1.


(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 134/19

Pushpa Sharma Vs. Safiquddin

Through Cisco Webex Video Conferencing

10.09.2020

Present : Sh. Manish Phore, Ld. Counsel for plaintiff.

None for the Defendant.

On previous date, the defendant was directed to make the balance payment of Rs. One Lac to the plaintiff in terms of settlement arrived at between the parties.

Put up for making remaining payment of Rs. One Lac by the Defendant on 15.10.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020

CS No. 8849/16

Rizwan Ahmad Vs. Kunal Kalra

Through Cisco Webex Video Conferencing

10.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Yatika Vasudev, Ld. counsel for the Plaintiff.

Sh. Manjeet Singh Ahluwalia, Ld. Counsel for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of PW1 on 04.02.2021.

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(Manish Sharma)

ADJ-01/West

THC/10.09.2020

M No. 167/20

Agarwala Teak International Vs. Lengnotech & Ors.

Through Cisco Webex Video Conferencing

10.09.2020

Present : Sh. Vishwa Ranjan Kumar, Ld. counsel for the Plaintiff.

Ld. Counsel for the Plaintiff seeks some time to file whatsapp number and email addresses of the defendants. Same is granted.

Put up for further proceedings on 01.12.2020.



(Manish Sharma)

ADJ-01/West

THC/10.09.2020